

ITEM NO.43

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5672/2023

(Arising out of impugned final judgment and order dated 27-02-2023 in WP No. 1185/2023 passed by the High Court Of Judicature At Bombay)

MOHAMMAD HISHAM OSMANI & ANR.

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

(IA No.59507/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-04-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.
Mr. Syed Ahmed Saud, Adv.
Mr. S.s. Kazi, Adv.
Mr. Mohd. Parvez Dabas, Adv.
Mr. Daanish Ahmed Syed, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Aqib Baig, Adv.
Mr. Mohd. Shahib, Adv.
Mr. Mujeebuddin Khan, Adv.
M/S. Shakil Ahmad Syed, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Having due regard to the fact that the High Court of Judicature at Bombay is seized of the proceedings which now stand adjourned to 24 April 2023, we are not inclined to entertain the Special Leave Petition under Article 136 of the

Constitution.

- 2 The Special Leave Petition is accordingly dismissed at this stage.
- 3 The High Court has also observed that an endeavour would be made to decide the matter finally at the stage of admission.
- 4 Pending application, if any, stands disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR